

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. IA/3467/2024 In C.P. (IB)/1139(MB)2020

IN THE MATTER OF

Sandhya Dinesh Sancheti ... Petitioner
Vs
Trimurti Foodtech Private Limited ...Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Monitoring Professional: Adv. Manoj Mishra (PH)

For the Respondent: None present

ORDER

IA 3467/2024 – In view of the fact that an amount of Rs.31,31,620/- is still lying in the escrow account. The counsel for the applicant prays for a short adjournment so as to place on record the necessary documents to justify that all the possible efforts on the part of the applicant have been made to make the payment to employees, workmen and creditors etc. The applicant may also place on record the mails/messages duly sent to the abovesaid creditors and also to the government authorities whose dues are still pending as unclaimed so as to intimate them about the last date of claiming their due amount or otherwise the said amount may be transferred to Prime Minister Relief Fund. In view of the request made, adjourned to **06.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Manish Tiwari/

Sd/-
REETA KOHLI
Member(Judicial)